

Title: Need to provide appointment on compassionate ground to the dependents of deceased employees of Kakrapar Atomic Power Station in Gujarat.

DR. TUSHAR A. CHAUDHARY (MANDVI): I want to draw your kind attention towards delay in giving appointment on compassionate grounds in Kakrapar Atomic Power Station, P.O. Anumala, District Tapi (Gujarat) which is under Nuclear Power Corporation of India Ltd. (A Government, of India Enterprises). Since 2002, no appointment has been done on compassionate grounds in this organization. There are total 9 cases for compassionate appointments. Out of these, 7 cases are of Scheduled Tribes and out of them 5 cases are of such who are also land losers because their lands have been acquired for establishment of Kakrapar Atomic Power Station. All these families are very poor and they do not have any source of income for their livelihood. They are in dire need of appointment on compassionate grounds.

It has come to my notice that the Company wants to give them one time cash compensation in place of the appointment which is not justified because they need the source of income through the service. But the Government has not been giving them appointment on compassionate grounds for the last so many years.

I, therefore, request the Government to give them due consideration by appointing them in Kakrapar Atomic Power Station on Compassionate grounds so that these affected families may get their source of income to live.